

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1303
ANSWERED ON:26.11.2009
REPORT OF LAW COMMISSION
Botcha Lakshmi Smt. Jhansi;Gowda Shri D.B. Chandre

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission has submitted its 33rd report to the Government;
- (b) if so, the salient features thereof; and
- (c) the steps taken to implement the report in letter and spirit?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) Yes, Madam.

(b)& (c) Law Commission of India has submitted its 33rd Report on "Section 44, Code of Criminal Procedure, 1898". The said report has been laid in the Lok Sabha on 12.03.1970. The Commission analyzed the comments received and concluded not to recommend the insertion of section 44A in the Code of Criminal Procedure, 1898.